

In the High Court of Madhya Pradesh
At Indore

BEFORE
HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 30TH OF NOVEMBER, 2022

Writ Petition No.27212/2022

Between: -

Badrilal S/o Galiya Katara,
Age- 58 years, Occupation- Government Service,
Address: 1-B, Subhash Nagar, Ratlam, District Ratlam (MP)

.....PETITIONER

(By Shri Gopal Krishna Patidar, Advocate)

AND

The State of Madhya Pradesh,
Through Principal Secretary,
General Administration Department,
Vallabh Bhawan, Bhopal (MP)

The District Collector,
New Collectorate Building,
Mhow Neemuch Road, Ratlam (MP)

The Assistant Commissioner,
Jan Jatiya Karya Vibhag,
Sagod Road, Ratlam (MP)

(By Shri Bhuvan Deshmukh, Government Advocate)

.....RESPONDENTS

.....

This **PETITION** coming on for orders this day, the court passed the following:

ORDER

Heard on the question of admission and grant of interim relief.

This petition under Article 226 of the Constitution of India has been filed by the petitioner seeking cancellation of his impugned transfer order dated 05.10.2022 (Annexure P/3) whereby the services of the petitioner have been transferred from Middle School Adapanth Block Sailana to Middle School Halkara Boys H.S. School, Block Bajnain the State of Madhya Pradesh.

2. Counsel for the respondent / State submits that the present petition has been filed by the petitioner without filing any representation before the Competent Authority of the respondent. In case, the petitioner files a representation before the Competent Authority, the grievance of the petitioner shall be considered and decided by the Competent Authority of the respondent, in accordance with law.

3. On due consideration of submissions and perusal of the record, this Court finds it expedient to dispose of this petition with a direction to the petitioner to file a fresh representation along with all relevant documents **within a period of two weeks** before the Collector, Ratlam (respondent No.2), who shall decide the same by passing a reasoned and speaking order, after giving opportunity of hearing to the petitioner (if necessary), in accordance with law, within a further period of **four weeks** from the date of receipt of certified copy of this order.

4. Since no other person has been appointed / deputed on the post of the petitioner (as submitted by the counsel for the petitioner), he / she shall be allowed to continue on the present

place of posting, till his representation is decided by the respondent.

5. With the aforesaid direction, Writ Petition No.27212/2022 stands **disposed of**.

All the other pending interlocutory applications, if any, shall stand **disposed of**.

(Subodh Abhyankar)
Judge

